



**1st Prof.(Dr.) Basant K. Sharma
Memorial National Moot Court
Competition (Virtual)
November 08 - 10, 2021**

Registration Fee: ₹500

Last Date of Registration: October 25, 2021

Last Date of Memorial Submission: November 3, 2021

Email: mcc2021@ctuniversity.in

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REGISTER**

Organised by School of Law, CT University, Ludhiana

About CT University

CTU is a multi-disciplinary, student-centric, Industry driven and research-focused University offering a full range of academic programs at the diploma, undergraduate, post graduate and doctoral levels. Ranked amongst the top 50 universities of the country out of 500+ institutions in the prestigious ARIIA 2020 - Atal Ranking of Institutions on Innovation Achievements 2020 notification e-issued by the Ministry of Education, Government of India.

The CTU has constituted Schools, namely School of Design & Innovation, School of Humanities and Physical Education; School of Hotel Management, Airlines & Tourism; School of Law; School of Engineering & Technology; School of Pharmaceutical & Healthcare Sciences; School of Management Studies and School of Agriculture & Natural Sciences.

CTU's USPs are Industry-Academia Synergy, Global outreach for Innovation, Social and Community Engagement Programmes, Women Empowerment Programmes, significant Collaborations, Up skilling of Students, World Class Infrastructure, state of the art Laboratories, well-furnished accommodation for faculty and students, digitized central library, Project Monitoring and Evaluation Cell, a Zero Waste campus, School of Happiness and Well Being.

About School of Law

University School of law, CT University, Ludhiana was established in the year 2018 in the state of Punjab, with a vision to produce promising and credible law graduates with potential knowledge and skill. In such a short span USOL is known as one of the best law schools in Punjab. Since its inception, the University has attempted varied strategies to impart legal education and execute the curriculum in various diploma and degree programmes in law like B.A., LL.B,(FYIC) B.Com, LL.B,(FYIC) LL.B, LL.M,(Masters in law) Ph.D in law and various diplomas are also offered in USOL. The USOL ensures that its curriculum encompasses all paradigm shifts in legal as well as legal studies. The school of law offers best of faculties to nurture the spirit of erudite learning and research to uphold its vision to make legal education an instrument in shaping social, economic and political developments of the nation by strengthening the legal system in a constructive manner. The objective of CT University School of Law is to train young minds with strong fundamentals, sound legal knowledge and skill –set to deal, answer and fight for just and legal causes. School of law strives to produce competent law graduates who can be instrumental in delivering goods as Advocates, Judicial officers, Legal advisors and Law officers/Executives not only in the legal arena but in the corporate and business world as well. Simulation exercises are conducted with students to expose them to real life situations. Faculty ensures to have in-depth discussions with students to prepare them for their future. On a regular basis expert talks, guest lectures, workshops are conducted with eminent personalities from across the globe. Legal education should not be stagnant. For the growth and practical exposure of students USOL has signed various MOU's with Secretary Sh. Chanchal Singla Secretary Punjab and Haryana High Court, with President G.B.S Dhillon Punjab and Haryana High Court, with Advocate Vikrant Rana Direct legal Punjab.

USOL has an Advisory Board comprising eminent Legal Personalities.

Chairman of Advisory Board Dr. (Mrs) Viney Kapoor Mehra Professor, Vice Chancellor, Dr. B.R. Ambedkar, National Law University, Sonapat, Haryana., Prof. (Dr.) Balam K. Gupta, Director (Academics) , Chandigarh Judicial Academy (Punjab and Haryana High Court) Chandigarh, Dr. Devinder Singh, Professor, Professor, Department of Laws, Panjab University, Chandigarh, Advocate Vivek Narayan Sharma, Advocate on Record Supreme Court of India.



About Moot Court Competition

CT University's 1st Prof. (Dr.) Basant K. Sharma Memorial National Moot Court Competition (Virtual) aims at providing a platform to law students to hone their mooted and articulation skills. During the past 2 years amidst pandemic, approximately every family's dynamics changed, putting lots of long lasting impacts. This Moot Court Competition is designed to enable law students to identify the contemporary legal issues in the family law domain.

This Moot Court Competition is organised in the memory of (Late) Prof. (Dr.) Basant K. Sharma who served as an academican with Department of Laws, Panjab University, Chandigarh for more than 30 years. His zeal for teaching and love for community service can still be found amongst his students and the people he worked with.

[Click Here to see the MOOT Problem](#)

Guidelines of 1st Prof. (Dr.) Basant K. Sharma Memorial National Moot Court Competition(Virtual)

The 1st Prof. (Dr.)Basant K. Sharma Memorial National Moot Court Competition(Virtual) has been organized by CT University.

Eligibility Criteria :

1. The Competition shall be open for 'bona fide' students who are pursuing an integrated 5 Years or 3 Years law Program during current academic year in India from an institution recognized by the Bar Council of India.
2. Only one team is permitted to participate from each participating institution.

Language & Dress code:

The Language shall be English and the dress code shall be formal.

a. Ladies: White Salwar and Kurta or White shirt and black Pant/black skirt along with black coat and black shoes.

b. Gentlemen: White shirt, black trousers, black tie along with black coat and black shoes.

Team Composition:

1. Each team shall consist of 3 Students (1 as speaker, 2nd as speaker and 3rd as researcher).
2. Each team should identify such speakers and researchers at the time of registration. The researcher is not permitted to speak except under special cases and only with the express permission of Organizers/judges.
3. There shall be no substitution of any team member after a team has submitted its Registration form, except with the permission of the Organizers.

Registration

1. All interested teams shall have to make payment of registration fees amounting to INR 500/- (non-refundable) in the account given below -

MODE OF PAYMENT

ICICI Bank

Jagraon

Account name- CT University

Account No- 087901003704

IFSC Code - ICIC0000879

*Kindly keep record of the payment done and take a screenshot as the same is to be attached in registration form.



2. After payment of registration fees interested teams shall register themselves by diligently filing the registration Google Form by clicking the following link:

shorturl.at/emALN

3. Forms received after the deadline shall not be considered for registration.

4. The receipt of form shall be acknowledged within 48 hours of submission via mail.

5. Registration of a team shall be confirmed only after receipt of payment and registration form by the organizers. The confirmation of registration shall be conveyed via email.

6. Upon validation of registration, each team shall be allotted a team code before the competition. During the competition shall be identified by the team code allotted to them.

MEMORIAL

1. Each team participating in the Competition must prepare a memorandum on behalf of the Prosecutor/Applicant/Petitioner and on the behalf of the Defendant/Respondent.

2. Each team must send its memorandum via mail in both, PDF and Word formats, latest 03rd November, 2021 by email No hard copies are to be submitted. The memorials shall be mailed on the Official Email - mcc2021@ctuniversity.in with the subject of mail being "Memorial Submission.

– 'Team Code". Example – Subject of mail for memorial submission of Team Code 01 shall be "Memorial Submission – TC01". In case the subject is not as prescribed, memorials shall be deemed to have not been received and the Organizers shall not be responsible for any delay and default.

3. The Memorials shall consist of following:

- a. Cover Page
- b. Table of Contents
- c. Index of Authorities
- d. Statements of Jurisdiction
- e. Statement of Facts
- f. Statement of Issues
- g. Summary of Pleadings
- h. Argument Advanced
- i. The Prayer

4. The Memorials shall be typed on A4-size paper having one inch margin on all the sides.

5. The font shall be Times New Roman, font size being 12 and line spacing shall be 1.5 for footnotes, font size shall be 10 with line spacing of 1.0.

6. Page numbering shall be at bottom of each page.

7. The memorials must state the TEAM CODES on top right of each page in the following fashion:

For Prosecutor/Applicant/Petitioner's Memorial: P- *Team Code*

For Defendant/Respondent's Memorial: R- *Team Code*

8. Participants must follow the Bluebook 20th edition style of citation.

9. The Cover page of the Memorial for the Prosecutor/Applicant/Petitioner must be BLUE, while for the Defendant/Respondent's Memorial, it must be RED.



10. The Cover page shall Include:
 - a. Name of the Competition
 - b. Name of the Court
 - c. Cause Title
 - d. The Cover page must specify either “Memorial for prosecutor/Applicant/Petitioner” or “Memorial for Defendant/Respondent”
11. The total number of pages of the memorials must not exceed thirty (30). Exceeding the limit, the memorial shall attract negative marking of one (1) point each for every additional page.
12. Compendium or any other references are optional and must be submitted to the Organizers through mail at the time as that of submission of the memorial. Only one Compendium to be submitted from each side, for easy accessibility of the judges. The Compendium must be submitted in both PDF and Word formats
13. Once the written submissions have been submitted, no revisions, supplements, or additions will be allowed.
14. The participating teams shall submit the memorials for both the sides on or before 03rd November, 2021.
15. Submission of the Memorials after the specified deadline shall result in a deduction of five (5) marks each day. Failure to submit a memorial would result in disqualification of the team from the competition.
16. Each team shall be provided with the copy of the written submission of the opponent team prior to the respective rounds.
17. The Organizers of this Competition shall be permitted to use all the Memorials for any reporting or compilation without further permission. The Submission would be deemed to be permission. Moreover, the copyright in the prize-winning Memorials would be vested with the Organizers.

II. STRUCTURE OF THE COMPETITION

1. The Moot court Competition shall comprise of following rounds:
 - a. Preliminary Rounds
 - b. Quarterfinal Rounds
 - c. Semifinals Rounds
 - d. Final Round
2. After the orientation of the teams, the draw of lots shall take place and the team has to argue on behalf of both sides, the Prosecutor/Applicant/Petitioner and the Defendant/Respondent in the preliminary rounds.
3. Top 8 teams, based on the cumulative score of memorials and preliminary rounds, shall qualify for the quarterfinals. Further, the top 4 teams, based on the results of the quarter final rounds, shall qualify for the semi-final rounds. Finally, the top 2 teams will be selected for the final round.
4. In case of tie, highest memorial marks will be taken into consideration to decide the winner.

A. DRAW OF LOTS

Before the Preliminary, Quarterfinal, Semifinal and Final rounds, draw of lots shall be done to determine the side on which the Team shall be arguing. The Teams shall be mailed the fixtures for each round. Further, the Teams shall also be mailed the soft copy of their opponent's Written Submission prior to the oral rounds.

B. ORAL SUBMISSIONS

- a. The oral rounds shall be conducted online on a live video conferencing platform.



- b. As specified hereinabove, each team shall have two speakers who shall further divide the oral submissions between themselves.
- c. At no point of time during the Competition, any speaker shall reveal their identity.
- d. Any compilation or detailed pleadings will not be entertained. The participants are requested to bring with them the authorities/case laws on which they want to rely during the arguments.
- e. At the commencement of each round of Oral Submissions, each team shall notify the Court Officer the division of time between the two speakers. Further, each team must notify the Court Officer the amount of time that the team wants to reserve for their rejoinder / sur-rejoinder. A maximum of five (5) minutes may be reserved for the rejoinder/ sur-rejoinder.
- f. Only one speaker from each team shall be permitted to rejoinder / sur-rejoinder. The sur-rejoinder shall be limited to the rebuttals made by the opponent team.
- g. Five (5) minutes and Two (2) minutes before the completion of the allocated time for each speaker, there will be a warning bell, and at the completion of the allocated time for each speaker there will be a final bell.
- h. In case a speaker continues to speak after the completion of his/her specified time, the additional time which he/she consumes will attract negative marking at the discretion of the judges. The judges shall have all the rights to grant opportunity to rejoinder or sur-rejoinder and to allocate additional time.
- I. During the course of oral submissions the participants cannot submit to the court any material containing pictorial representation whatsoever. Further, the participants are not permitted to make any audio/visual representation nor allowed to use any online search engines during their submissions.
- j. If at any instance a submission is made with any material in violation of rules and if any picture, sketches, photos, cartoons, caricatures, audio film, video film, projector-slide or a computer-generated image is used or submitted or presented to the court, the teams shall be subject to disqualification.

PRELIMINARY ROUND

- i. There shall be two Preliminary Rounds. Each team shall argue on behalf of both sides, the Prosecutor/Applicant/Petitioner and the Defendant/Respondent.
- ii. Time limit for the oral submissions in each preliminary round shall be twenty five (25) Minutes for each team including rejoinder / sur-rejoinder. No speaker may reserve more than fifteen (15) minutes for his/her individual oral submissions.

iii. Scoring Criteria for Preliminary Round

The Marks shall be given as per following criteria for preliminary round

- Written memorials- 50 marks
- Oral arguments - 100 marks
- Total - 150 Marks

The decision of the judges as to assessment of oral submission shall be final.

QUARTERFINALS, SEMIFINAL AND FINAL ROUND

- i. Time limit for the oral submissions in the quarterfinal round shall be thirty minutes (30) for each team including rejoinder / sur-rejoinder. No speaker may reserve more than fifteen (15) minutes for his/her individual oral submissions.
- ii. Time limit for the oral submissions in semifinal and final rounds shall be thirty-five minutes (35) for each team including rejoinder / sur-rejoinder. No speaker may reserve more than fifteen (15) minutes for his/her individual oral submissions.

iii. CONDUCT OF COMPETITION

- a. The Competition will be conducted by using online live video conferencing platform. The details of the platform shall be shared to the teams via mail.
- b. To ensure the smooth functioning of the competition, in adherence to the rules of Social Distancing and Government Guidelines, all participants will participate from their respective homes/ Institutes.
- c. An Invitation link of the meeting shall be sent to participants on their respective email IDs submitted by them in Registration Form and through WhatsApp prior to each round.
- d. The Participants are expected to be seated in a quiet space free from any echo and isolated from any form of disturbances.

- e. The Participants must make sure that the Background is plain and sober which does not disturb the judges. Preference to be given to a White background. The participants must also ensure that their appearance should be same as a Passport size photo, i.e., only their head and shoulders should be visible, and that the participant should be visible in Portrait Mode / Vertical Manner.
- f. The participants should make necessary preparations before entering the meeting room
i.e. downloading the required Application and ensuring that their device is compliant to the terms mentioned.
- g. The participants should only use their team code as their username while joining meeting room.
- h. All participants should be online at least five (5) minutes prior to the commencement of their round.
- i. Following is the system requirement that is mandatory to participate in the competition:
 - I. Computer/Laptop with a well configured web cam.
 - II. A stable Internet Connection with speed more than 5 MBPS.
 - III. Headphones or Earplugs that have a working microphone.
- j. While in a round, the participants must have their camera on all the time.
- k. The participants should unmute their mic when it is their turn to present their arguments, speak or when asked by the judge or the Organizers to do so.
- l. The participants should not use group text feature of the Organizer's hosting platform to communicate with one another.
- m. No additional documentation or screen sharing will be allowed and any information which has to be provided to the court should be submitted beforehand along with the Compendium and the Memorial.
- n. In case internet connection of Speaker 1 is lost or if that Speaker faces any other difficulty in connecting, a time limit of five (5) minutes shall be given to that speaker to reconnect. After five (5) minutes are over, Speaker 2 will take over to put forth his arguments. If Speaker 1 fails to reconnect, the team shall be marked on the basis of arguments put forth by Speaker 2 and Speaker 1 only if he has put forth any arguments before disconnection.
- o. In case internet connection of Speaker 2 is lost or if that Speaker faces any other difficulty in connecting, a maximum of five (5) minutes shall be given to reconnect. If that Speaker fails to reconnect, the team shall be marked only on the basis of the arguments put forth by Speaker 1 and Speaker 2 if he has put forth any arguments before disconnection.
- p. The Organizers shall not be responsible for any loss due to slow or non-functional Internet Connection during the Competition.
- q. In any case whatsoever, the decision of the Organizers shall be final and binding?
- r. The organizers shall have the rights reserved over all the audio, video or submitted memorials and compendium and the organizers are free to use or dispose them off in the manner they deem fit.

CLARIFICATIONS

1. Participating teams may seek clarifications via mail on the Official Email with subject title as 'Clarifications for 1st Prof (Dr.) Basant K. Sharma Memorial National Moot Court Competition (Virtual)' or telephonically on the numbers provided at the end.
2. The last date to seek clarifications to the Moot Proposition is 30th October 2021

AWARDS AND CERTIFICATES

1. Award for Winning Team : 11,000 INR and E-Certificates
2. Award for Runner up : 5,000 INR and E-Certificates
3. Best Speaker : 4,000 INR and E-Certificate
4. Best Memorial: 3,000 INR and E-Certificate
5. Participation certificate to all.

KEY DATES

Date of Competition	November 08 - 10, 2021
Last Date of Payment	October 23, 2021
Last Date of Registration	October 25, 2021
Last Date to Seek Clarification	October 30, 2021
Last Date of Memorial Submission	November 03, 2021

MISCELLANEOUS

1. Strict action shall be taken if found scouting through a team member or otherwise or through any other unfair means.
2. All participants are expected to maintain proper decorum in the Court during the Competition and are expected to conduct themselves in a manner befitting the legal profession.
3. The Organizers reserve the right to take appropriate action for any unethical, unprofessional and immoral conduct.
4. The Organizers decision as regards the interpretation of rules or any other matter related to the competition will be final and binding.
5. If there is any situation which is not contemplated in the rules, the Organizers decision on the same shall be final and binding.
6. The Organizers reserve the rights to vary, alter, modify, or repeal any of the above rules if so required and as they deem appropriate.

CONTACT DETAILS

Faculty Coordinators

1. Dr. Divya Khurana, Assistant Professor in Law • Contact No.- 93339-30000
2. Ms. Aabha Sood, Assistant Professor in Law • Contact No. - 98722-95111

Student Coordinators

- Chetna Dhiman- 98157-59496
- Mehak Arora-99880-27244
- Hemant Jain -88721-00863
- Lokesh Bansal -87600-00761
- Rajneet Kaur- 81469-95274
- Arjun Raj -97479-94264
- Joanna Belsess -96335-13229
- Himanshu Garg - 88720-20744

[NOTE: Principal, School of Law School shall have all power to amend, modify or repeal any rule here in before mentioned, at any point of time.]

Jury

An eminent jury composed of senior professionals with legal acumen and practical experience shall be constituted to adjudge top Teams. Separate jury should be constituted for each Level of competition.

Memorials

The following requirements must be strictly met for each level. Non-conformities will be penalized:

- a. Each team must prepare memorials (Petition, Reply, Rejoinder & Written Notes) for both sides, i.e, (Petitioner and Respondent).
- b. Once the memorials are submitted, no revisions, supplements, or additions will be allowed.

Procedure for Appearance at the competition

Petitioner's Submission	15 Minutes
Respondent's Submission (Counter)	15 Minutes
Petitioner's Submission (Rebuttal)	15 Minutes

Scouting:

Teams will not be allowed to observe the orals of any other team(s). Scouting is strictly prohibited. Scouting by any of the teams will result in disqualification.

Scoring / Marking Parameters:

- a. Memorials will carry 30% and oral submissions will carry 70% of evaluation.
- b. If the memorials are found to be verbatim reproduction of each other, no points will be awarded for such memorials.

c. Indicative parameters for scores on the basis of Oral Submission:

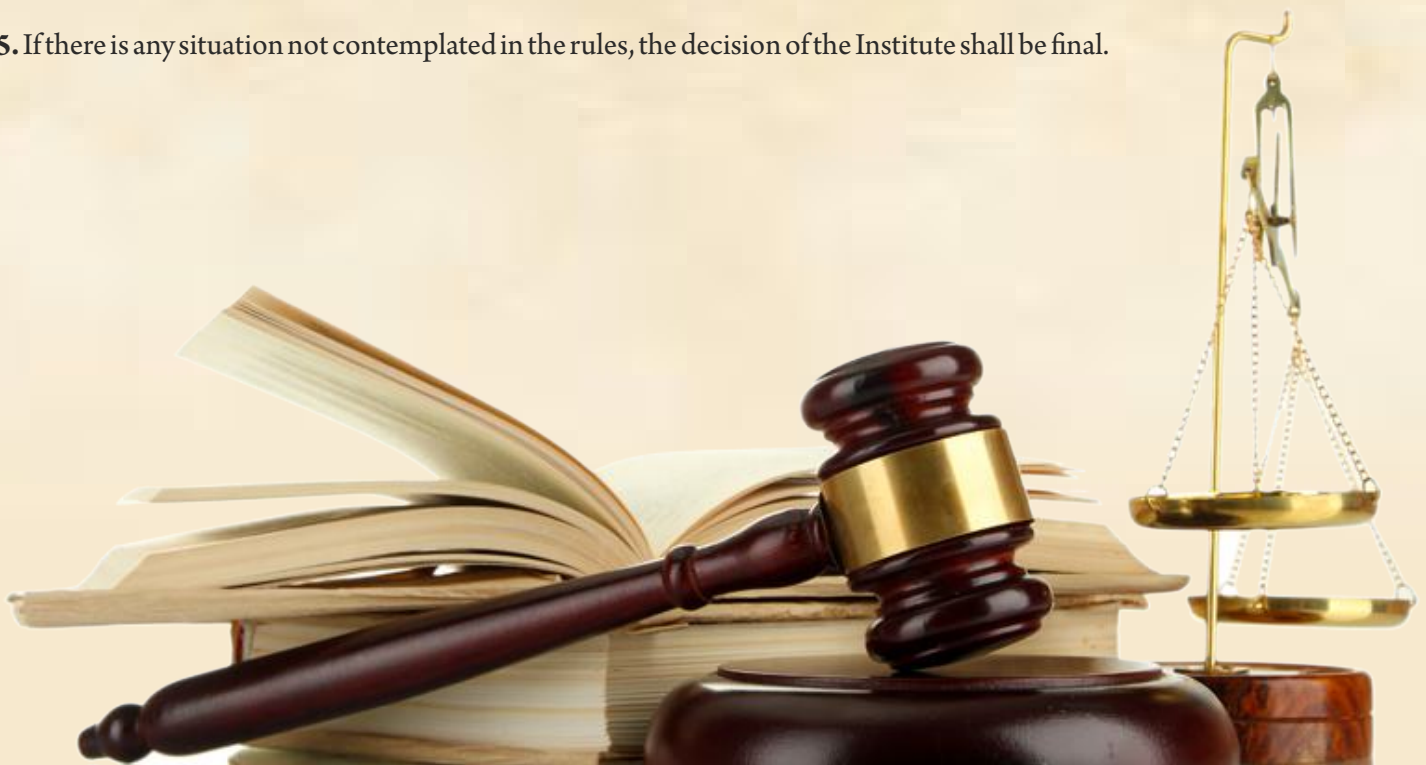
- i. Knowledge of facts
- ii. Logic, reasoning and clarity
- iii. Deference to the court
- iv. Proper and articulate analysis of the issues arising out of facts
- v. Understanding of the laws directly applicable to the issues
- vi. Ingenuity (ability to argue by analogy from related aspects of law)

d. Indicative parameters for scores on the basis of Written Submissions (Memorials).

- i. Logical progression of ideas
- ii. Originality in analysis and arguments
- iii. Effective use of headings to outline arguments
- iv. Understanding essential legal issues presented
- v. Focus on essential (not collateral) issues
- vi. Clear, concise and unambiguous writing style
- vii. Forceful and persuasive presentation
- viii. Integration of facts into legal argument
- ix. Understanding of strengths and weaknesses of case
- x. Discussion of viable alternative arguments
- xi. Understanding and analysis of authority
- xii. Proper use of citations and citation form
- xiii. Effective use of authority to support arguments
- xiv. Ability to distinguish adverse cases xv. Neatness, legibility, typos or format errors

Miscellaneous

- 1. The decision of the judges as regards the result of the competition will be the final and binding;
- 2. All participants are expected to maintain decorum in the hall where the event will be held;
- 3. The organizers reserve the right to take appropriate action for any unethical, unprofessional and immoral conduct;
- 4. The organizer's decision regarding interpretation of rules or any other matter related to competition will be final;
- 5. If there is any situation not contemplated in the rules, the decision of the Institute shall be final.



Chief Patron

S. Charanjit Singh Channi
Chancellor, CT University

Co-Chief Patrons

Mr. Manbir Singh
Managing Director
CT University

Mr. Harpreet Singh
Vice-Chairman
CT University

Chief Advisor

Dr. Harsh Kumar Sadawarti
Vice Chancellor, CT University

Advisor

Prof. (Dr.) Simranjeet Kaur Gill,
Principal, School of Law,
CTUniversity

Faculty Co-ordinators

Dr. Divya Khurana
Assistant Professor
School of Law, CT University
Convenor

Ms. Aabha Sood
Assistant Professor
School of Law, CT University
Convenor

Student Member

Chetna Dhiman
Student Convenor

Mehak Arora
Student Co-convenor

Hemant Jain
Secretary

Lokesh Bansal
Joint-Secretary

Himanshu Garg
Treasurer

Joanna Belsess
Co-Treasurer

Arjun Raj
IT Head

Rajneet Kaur
PR Head